

दिल्ली में गृहे

2631. श्री नवल प्रभाकर : क्या गृह-कार्य मंत्री 23 सितम्बर, 1964 के अतारंकित प्रश्न संख्या 1107 के उत्तर के सम्बन्ध में बताने की कृपा करेंगे कि :

(क) क्या सरकार ने दिल्ली से गृहों को बाहर निकालने के बारे में पुलिस द्वारा दिये गये सुझाव को स्वीकार कर लिया है ; और]

(ख) यदि हां, तो क्या पुलिस को कोई विशेष शक्तियां दी जा रही हैं ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री विद्या चरण शुक्ल) : (क) जी हां ।

(ख) सभी पुलिस सुपरिटेण्डेंटों को धारा 55 के अधीन शक्तियों का प्रौर सब-डिवीजनल मैजिस्ट्रेटों को 1951 के बम्बई पुलिस अधिनियम के संघ राज्य क्षेत्र दिल्ली में लागू रूप की धारा 55, 56 और 57 के अधीन शक्तियों का उपयोग करने का अधिकार दे दिया गया है ।

Advanced Courses in Architecture

2632. Shri Shree Narayan Das: Will the Minister of Education be pleased to state:

(a) whether it is a fact that arrangements for advanced courses in architecture in the country are not of high standard;

(b) if so, whether it is proposed to send a number of Indian students abroad for advanced courses;

(c) whether the attention of Government has been drawn to the fact that on a number of occasions foreign firms of architects have been engaged to design residential accommodation in this country; and

(d) if so, the steps taken to prevent it in future?

The Minister of Information and Broadcasting (Shri Raj Bahadur): (a) Advanced courses in Architecture wherever conducted in the country are of high standard;

(b) Indian students are sent abroad for advanced studies in engineering and technical subjects including Architecture, not because the facilities in India are not of high standard but mostly because it affords them an opportunity to see the latest developments and techniques adopted there;

(c) No foreign firm of architects has been engaged by the Government of India to design residential accommodation in the country;

(d) Does not arise.

Allotment of land etc. to Repatriates from Burma

2633. Shri N. E. Laskar:
Shri R. Barna:

Will the Minister of Labour, Employment and Rehabilitation be pleased to state:

(a) whether it is a fact that Secretary (L. S. & G.), Delhi Administration issued instructions to the New Delhi Municipal Committee and Delhi Development Authority for allotment of shops, accommodation and plots to the refugees of Burma on priority basis;

(b) how many shops have been constructed and plots allotted to the refugees so far;

(c) how many applications in this connection have been received from the refugees of Burma; and

(d) if the reply to part (b) above be in negative, the reasons therefor?

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri D. R. Chavan): (a) Yes, Sir.

(b) and (d). About 45 applications have been received so far for allotment of shops and plots. The question of allotment of residential plots to the repatriates is still under the considera-